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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH  
NEW DELHI.

O.A.No.1884 of 1993.

New Delhi, this the 1st day of November, 1994.

Hon'ble Mr B.N.Dhondiyal, Member(A)

Shri Virendra Singh, Constable  
working as Constable in C.B.I.Branch ACJ-VII,  
Lok Nayak Bhawan, Khan Market,  
New Delhi. .... Applicant.

( through Mr S.S.Tewari, Advocate).

vs.

1. Union of India through  
Secretary,  
Ministry of Urban Development,  
Nirman Bhawan, New Delhi.
2. Director of Estates,  
Directorate of Estates,  
Nirman Bhawan, New Delhi.
3. Estate Officer & Dy.Director of Estates(Litigation)  
Directorate of Estates,  
Nirman Bhawan, New Delhi. .... Respondents

( through Mr B.Lall, Advocate).

ORDER(ORAL)

Hon'ble B.N.Dhondiyal, Member(A)

The learned counsel for the respondents  
has produced before me a copy of the order dated  
9.09.1994 regularising Quarter No.604/S/Sector XII,  
R.K.Puram, New Delhi in the name of the applicant  
Shri Virendra Singh. With this, most of the  
reliefs sought for by the applicant, have been  
acceded to. The learned counsel for the applicant has,  
however, pointed out that the applicant is entitled  
to rent-free accommodation. The learned counsel  
for the respondents assured that the rent will be  
charged as per rules and in case the applicant is  
entitled to rent-free accommodation as a Policeman,  
no rent would be charged from him. I note \*

this undertaking of the learned counsel for the respondents and dispose of the O.A. accordingly.  
No costs.

B.N.D., ✓  
( B.N.Dhondiyal)  
Member(A)

Ist November, 1994.  
( SDS)